

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
Original Application No: 1034 of 2024**

IN THE MATTER OF

K SANJEEV DOGRA

..... APPLICANT

-VERSUS-

STATE OF HIMACHAL PRADESH AND ORS.

.....RESPONDENT

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RESPONDENT

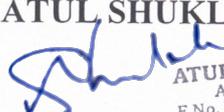
THROUGH COUNSEL

Place: New Delhi

Date: 03.09.2025

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**BEFORE THE HONBLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO: 1034 OF 2024**

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STATE OF HIMACHAL PRADESH AND ORS.

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**REPLY IN COMPLIANCE OF ORDER DATED 20.03.2025 ON BEHALF
OF RESPONDENTS NO. 20 IN THE MATTER OF K. SANJEEV DOGRA
V. STATE OF HIMACHAL PRADESH AND ORS. (O.A NO. 1034/2024)**

1. The present Affidavit is being filed in terms of the order dated 20.03.2025 passed by this Hon'ble Tribunal in captioned O.A No. 1034 of 2024, wherein the Hon'ble Tribunal held: *"In view of averments made in the original application and the observations made in the reports of the Joint Committee, following 11 mining lease holders and 14 stone crushers are impleaded as respondents no. 5 to 29"*
2. That the Respondents are licensed Mining leaseholders, who are undertaking mining operations in adherence with all the applicable rules and regulations made by regulating authorities.
3. That the Respondents are not undertaking conventional riverbed sand mining wherein natural sand is extracted directly from the banks of the river. They are instead, extracting stone and bajra from the river bed and producing M-SAND (Manufactured Sand) which is a by-product of crushed stone.
4. That the Joint Committee in its Final report dated 18.03.2025, made observations in response to the illegal and unscientific mining alleged by the Applicants. Majority of the Illegal mining cases detected by mode of illegal

extraction/storage and transportation have nothing to do with the Respondents.

5. That the Joint Committee raised the following issues pertaining to the activities of the Respondents:

A. Non-demarcation of 6 Mining leases.

B. Discharge of waste water containing silt.

C. Installation of Dry extraction cum bag filter followed by cyclone in stone crushing units.

D. Absence of retaining Structures.

6. Para wise reply to each of the issues pointed out by the Joint Committee in respect of the activities of the Respondents are as follows:

A. Non-demarcation of 6 Mining leases.

That the subject of Demarcation of mining leases comes under the purview of mining department. The Mining leases in question are river bed mining leases and therefore demarcation of river bed mining lease is an annual exercise conducted by the Mining Department. The annual demarcation reports of previous years are annexed in the individual replies of the Respondents.

B. Discharge of waste water containing silt

That the Respondents have installed a desilt water treatment plant for waste water discharge and the same has been verified by the Joint Committee in its Final report on page no.10.

2.3.2. "8. It was observed during 1st inspection that stone crusher were discharging waste water containing silt directly and/or indirectly into the river. However, it was observed during 2nd and 3rd site inspection that out of 14 stone crushers, 13 stone crushers have made arrangements to desilt the waste water and also for storage for recycling by constructing earthen

ponds. Whereas, one crusher namely M/s Bhandral Stone Crusher is using channels for settling the silt followed by pond to store and recycle the clear water. ”

C. Installation of Dry extraction cum bag filter followed by cyclone in stone crushing units.

The dry extraction cum bag filter and cyclones are installed in dry-stone crushers to control/reduce dust emissions generated from dry-stone crusher. It is pertinent to mention, that the Respondents are undertaking stone crushing by way of wet stone crusher plants and not dry-stone crusher plants. Wet stone crusher plants produce stone aggregate and coarse sand through a water-based system that does not lead to emission of dust and air pollutants. The installation of dry extraction cum bag filter followed by cyclone in a wet stone crusher plant is unnecessary and redundant. The Respondents have also provided water sprinkling systems on the periphery of the stone crusher units to curb dust emissions. The same is an inevitable and integral part of the wet stone crusher plant.

D. Absence of retaining Structures.

That the Respondents are undertaking mining of stones accumulated on the river bed. Such operations do not involve any activity that may result in unintended ejection of rock fragments/ rock projectiles, potentially causing damage to property or injury to people and therefore do not require retaining structures. That the requirement/ need of construction of retaining structures is specific to the location of the mining lease. The construction of retaining structures where it is not imperative, may disturb the river ecology. It is need based and thus the same has not been constructed when there is no specific direction.

REPLY ON BEHALF OF RESPONDENT NO 20

1. That the **Respondent No. 6, New Nurpur Mining lease area** was granted mining lease for an area of **04-99-19 Hectares** situated at **Khasra No. 154/1/1 Village Mohal Maira Batrah, Mauza Maira Doomal, Tehsil Nurpur, District Kangra, Himachal Pradesh** for excavation of building stone, by way of the duly registered lease **dated 14.10.2022** executed by the government of the state of Himachal Pradesh **valid up to 13.10.2027**. A copy of the lease deed of Respondent No. 6, is hereby annexed as **ANNEXURE R-6/1**.
2. That the **Respondent No 20: M/s New Nurpur Stone Crusher VPO Kandwal Tehsil Nurpur Distt Kangra H.P.** is operating a Wet Stone Crusher that produces Stone Aggregate and Coarse Sand using building stones/ Bajra from the licensed mining leases.
3. The said lease dated 14.10.2022 was executed in favour of the Respondent after due approval of the mining plan approved by the Govt. of Himachal Pradesh.
The **mining plan** of Respondent No.6 is annexed as **ANNEXURE R-6/2**.
4. The Respondent obtained **Environment Clearance** from the State level impact assessment authority (SEIAA) issued on 04.07.2023 under EC File No/ identification No: **HPSEIAA/2015/365/1655-62**.
The EC of Respondent No. 6 is hereby annexed as **ANNEXURE R-6/3**.
5. That the Respondent obtained the Consent to Operate (C.T.O.) dated **13.06.25** from the Himachal Pradesh Pollution Control Board which is valid till **05.07.2025**.
The CTO of Respondent No.20 is hereby annexed as **ANNEXURE R-20/1**.
6. That the aforementioned facts with respect to the permissions obtained by the Respondent also stand duly confirmed by the report of the Joint

Committee constituted by this Hon'ble Tribunal in the present O.A vide order dated 07.11.2024.

7. That the Respondent is carrying out operations of mining /excavation at the allotted mining lease site as per the terms and conditions listed in the required permissions and clearances.
The annual demarcation reports of Respondent No 6 are hereby annexed as **ANNEXURE R-6/4**.
8. That the Respondent does not indulge in any illegal, unscientific mining/crushing or transportation of illegally excavated mining material. The Respondent is undertaking mining/stone crushing operations in compliance with requisite standards provided by the regulating authorities.
9. That the Respondent is carrying out operations of stone crushing using excavated stones from the allotted mining lease site as per the terms and conditions listed in the required permissions and clearances.
10. That the Respondent has installed a desilt treatment plant for waste water discharge and the same has been verified by the Joint Committee in its Final report on page 10.
11. That the Respondent is not undertaking any action resulting in diversion of river flow or causing any harm to the environment.
12. That the Respondent is undertaking stone crushing by way of wet stone crusher plants and not dry-stone crusher plants. Wet stone crusher plants produce stone aggregate and coarse sand through a water-based system that does not involve emission of dust and air pollutants. The unnecessary installation of dry extraction cum bag filter followed by cyclone in a wet stone crusher plant will choke the filter and result in improper functioning.
13. That the Respondent has provided water sprinkling systems on the periphery of the stone crusher units and is using a wet process for the production of Stone Aggregate and Coarse Sand due to which no dust emission is caused.

14. That the Mining operations of the Respondent do not involve any such activities that may result in unintended ejection of rock fragments, potentially causing damage to property or injury to people and therefore do not require retaining structures.


RESPONDENT NO.20

THROUGH COUNSEL

Place: New Delhi
Date: 03.09.2025

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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AFFIDAVIT

I, Prahlad Singh, Partner M/s New Nurpur Stone Crusher, Village & P.O. Kandwal, Tehsil Nurpur, Distt. Kangra H. P. hereby solemnly affirm and declare as under:

1. I am the authorised representative on behalf of the Respondent No.20 in the aforesaid matter and am well conversant with the facts and circumstances of the case and competent to swear the present affidavit.
2. That the contents of the accompanying reply have read over to me ,which I understood and I state that the contents of the accompanying reply is based on the records.
3. That the documents filed along with the Reply are true copies of their respective originals.

Prahlad Singh
I identify the Deponent who has signed in my Presence

[Signature]
DEPONENT

VERIFICATION

03 SEP 2024

Verified at New Delhi on _____ day of _____, 2025 that the contents of para 1 of 3 of the above affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.

03 SEP 2024

[Signature]
DEPONENT



DECLARED THAT THE DEPONENT
is a partner in the firm
identified by Smt. _____
has solemnly affirmed before me at Delhi
that the contents of the affidavit which
have been read & explained to me are
true and correct to his & knowledge
Prahlad Singh
34



H.P.STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 14255566

Date: 13/06/2025

Industry Registration ID: 14161

Application No : 14255566

To,

New Nurpur Stone Crusher
VPO KandwalPralad Singh c/o J.S. Pathania,H.No. 77 Obrol Nagar Pathankot (Pb)Kandwal
Nurpur
Kangra
176201

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2025/14255566
Consent valid from:	13/06/2025
Consent valid upto:	05/07/2025
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	New Nurpur Stone Crusher, (Partnership)
Address of Industrial premises	New Nurpur Stone Crusher, VPO KandwalPralad Singh c/o J.S. Pathania,H.No. 77 Obrol Nagar Pathankot (Pb)Kandwal, Nurpur,Kangra-176201
Capital Investment of the Industry	24.61 lakhs
Category of Industry	Orange
Type of Industry	2064-Stone crushers
Scale of the Industry	Small
Office District	Kangra
Capacity	

Raw Materials (Name with quantity per day)

Raw Materials	Quantiry	Unit
Sand, Stone and Bajri	38000 MT/year (As per EC report letter no. 1402, dt 01-06-2016 and letter no. 1655-62, dt 04-07-2023 which is valid upto as per mining plan and PMt valid upto 05-07-2025 vide letter no. 3422, dated 06-07-2023)	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Sand and Bajri	M.T./Year	37500	River Bed mining lease area 04-99-19 Hect vide Kh. No. 154/1/1	As per EC

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
Septic Tank	10.0	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Industrial Process	4.1	Other	Other
Domestic	0.5	Soak Pit/Septic Tank	Soak Pit/Septic Tank

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	0	0	0	0	0
Heaters/Evaporators	0	0	0	0	0
DG Sets	0	0	0	0	0
Chimney/hood	0	0	0	0	0

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Plantation	Others	0001-01-01	90	SPM=25mg/m ³ and SO ₂ =50mg and SPM< 25 mg/Nm ³ , SO _x < 2.0Mg/Nm ³
NA	Boilers	0001-01-01	NA	NA
Water Sprinkler, Wind Breaking Wall, Jaw, Roto Vector, Vibrator and fully covered machinery as per CPCB Guide lines	Others	0001-01-01	90	SPM=25mg/m ³ and SO ₂ =50mg and SPM< 25 mg/Nm ³ , SO _x < 2.0Mg/Nm ³

Sources of emissions and type of pollutants

Name and location of the process vessel to which the stack/ vent is attached	Rate of emission in Kg./hr	Concentration of pollution like SO ₂ , NOX, H ₂ S, Cl, HCl etc. in mg/NM ³	Height of Vent/outlet/stack from ground level in meters
NA	NA	NA	NA



Approved By
Member Secretary
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Kangra for information and shall ensure to operate the unit as per consent condition with adequate PCDs.

ANIL
JOSHI

Anil Joshi, IFS
Member Secretary
For & on behalf of



(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The stone crushing unit has to provide the Pollution Control Devices as per DEST & CC Notification No. STE-E-(5)-9/2018, dated 29.06.2021.
2. Unit to ensure complete compliance of latest Guideline issued by the CPCB for operation of Stone crusher before 30-03-6-2025.
3. This consent is subject to the compliance of Conditions imposed in the Environmental Clearance of mining activities .
4. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
5. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
6. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
7. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986.
8. The unit shall be sole responsible to obtain and renew all other mandatory permissions required for the operation of stone crusher and its mining activities.
9. Unit shall install server & mobile linked CCTV cameras for online monitoring mechanism with one month back up.
10. The mining operation shall be performed as per the approved mining plan.
11. This consent is subject to the compliance of EC, PMT, mining deed and mining plan.
12. The RO shall conduct the sampling of crusher and mining site as per the frequency of State Board.



By Order
Member Secretary
(H. P. State Pollution Control Board)



VAKALATNAMA

IN THE COURT OF Hon'ble National Green Tribunal

IN THE MATTER OF O.A. NO. 1034 of 2024

K Sanjeev Dogra Plaintiff/ Appellant/ Petitioner/Complainant

VERSUS

State of Himachal Pradesh & ORS. Defendant / Respondent/ Opposite Party

KNOW ALL TO whom these presents shall come that I/We R- 5,6,7,8,9,16,18,19,20
22,23

the above-named respondents do hereby appoint

ATUL SHUKLA

Enrollment Number- UP 05469/01

Off: D-51, Sector 52, Noida UP-201301

Mob: (+91) 9212738299

(Hereinafter called the advocates) to be my/our Advocate(s) in the above- noted cause, to do all the following acts, deeds and things or any of them, that is to say: -

- To act, appear and plead in the above-noted cause on my/our behalf, in this Court or in any other Court/ Tribunal in which the same may be tried or heard and also in the Appellate Court subject to payment of fees separately for each Court by me/us.
- To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said cause in all its stages subject to payment of fees for each stage.
- To file and take back documents, to admit and/or deny the documents of opposite party.
- To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise, touching or any manner relating to the said case.
- To take execution proceedings.
- To deposit, draw and receive money, cheques, cash and grant receipt thereof and to do all other acts and things which may be necessary to done for the progress and in the course of the prosecution of the said case.
- To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whatever he may think fit to do so and to sign the power of attorney on our behalf.

AND I/we the undersigned do hereby agree to ratify and confirm all, acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

AND I/we undertake that I/we or my/our duly authorized agent would appear in the Court on all hearings and will inform the Advocate for appearance when the case is called.

AND I/we undersigned do hereby agree not to hold the Advocate or his substitute responsible for the result of the said case. The adjournment & other costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

AND I/we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid.

IN WITNESS WHEREOF I/we do here unto set my/our hand these presents the contents of which have been understood by me/us on this date -

Accepted subject to the terms of the fees.

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Yashovarma

YASHOVARMAN SINGH CHANDEL
ENROLMENT NO : D-4027/2023

Client(s)

Advocate(s)

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UP 05469/01

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Email- legalconsultants74@gmail.com

AS

D/19/18/2021
RISHAV KAWJAN

D/29/6/2023
AKRITI SINGH

D/19/8/2023
SIDDHANT THAKUR

1) New Nurpur stone crusher Partner Parlad Singh *PF* Partner
 M/s New Nurpur Stone R-6, 20

2) Pawan Singh Prop. m/s Mahadev stone crusher *R-19* For Mahadev Stone Crusher Pawan Singh Prop.

3) Subash Singh Partner m/s Nandi stone crusher *R-9, 16* M/s Nandi Stone Crushing Co Subash Singh Partner

4. Rabin Sahu Prop SHIVA Stone Crusher *R-8, 18* Shiva Stone Crusher Rabin Sahu Prop.

5 Dharmvir Singh Prop New Shiva Stone Crusher *R-7* For New Shiva Stone Crusher Dharmvir Singh Proprietor

6. Ashok Andolia Prop. m/s Ankur stone crusher *R-5, 23* For ANKUR STONE CRUSHER

7 ^{m/s} Diamond Enterprises Partner Arvind Kumar Gulwara *R-22* Prop. Arvind Kumar Gulwara

For Diamond Enterprises Arvind Kumar Gulwara Partner